

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY SPEAKER: What about the second one?

SHRI SATISH AGARWAL: Both the Appropriation Bills are passed.

MR. DEPUTY SPEAKER: Shri Mohd. Shafi Qureshi. What is your point?

SHRI MOHD. SHAFI QURESHI (Anantnag): The hon. Minister has mentioned about the procedures which he has taken to streamline so far as the air customs is concerned. Sir, there is marked improvement and there is no doubt about it. I have seen it in Calcutta and at other airports. But I would request the Minister to take particular care about the set customs and land customs. It takes 45 minutes from Amritsar to Lahore but it takes 2-1/2 hours for the customs to check the people at Attari. So, if some system could be adopted which could facilitate the people going from India to Pakistan and people coming from Pakistan to India it will greatly help them. Same is the question with regard to Bangladesh also. These steps would greatly help all of them. My second suggestion is about sea customs. Lot of complaints are received when the Haj pilgrims come from Mecca. When they arrive at Bombay they face lot of difficulties. It is our experience that normally a ship which comes at the dock takes about 9 days to get cleared from the customs. You have taken steps for streamlining the procedure of air customs. I would request you kindly to look into the sea customs and land customs also, because, lot of people come from land from Bangladesh, from Pakistan, and also people from other countries.

MR. DEPUTY SPEAKER: This is just a suggestion. But the Appropriation Bill has already been passed.

16.04 hrs.

SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMENDMENT BILL—contd.

MR. DEPUTY SPEAKER: Now further consideration of the following motion moved by Shri Bhanu Pratap Singh on the 9th of March 1979, namely:—

"That the Bill to amend the Sugar Undertakings (Taking Over of Management) Act, 1973, be taken into consideration".

There are certain amendments for circulation. Is Shri Ram Dhari Shastri moving his amendment?

SHRI RAM DHARI SHASTRI (Padrauna): No, Sir.

SHRI B. K. NAIR (Mavelikara): Mr. Deputy Speaker, Sir, it is surprising that within four months of the Bill being passed into Act, a move has now been made for making amendments in the Act and the reasons given there are that the arrears had been accumulated not only last year but also in the earlier year. So coverage has to be provided for that, it is claimed. The other point included is that certain parties have taken the issue to the High Courts and so provision is being made to see that the provisions of the Act are not subjected to attack from interested parties.

16.07 hrs.

[SHRIMATI PARVATHI KRISHNAN in the Chair]

Madam, the arrears had been accumulating in the past also and the only reason why the amendment has been thought necessary just now is that the Bill was originally adopted in a hurry without any proper thought. Even in the Statement of Objects and Reasons, it is said that the arrears had been accumulating in the past. Why was this aspect overlooked? I am rather surprised. When the original Bill was moved, I had pointed out that this Bill was rather politically motivated and not honestly meant. I shall only draw attention to the fact that as it is, in spite of the fact

that more than Rs. 100 crore had been accumulated as arrears, only 10 mills have been taken over so far in spite of the fact that about 160 mills had been served with notice within a fortnight of the passing of the original ordinance. And even for these 10 mills they had to pay over Rs. 3.5 crores as arrears. Now, what about the other mills who have also been accumulating crores of rupees. If they are serious about the Bill, why should they not proceed against those Mills which have not so far been taken over? This is a half-hearted measure and it was only a sort of propagandist piece of legislation. Further, in the original Bill, the Statement of Objects and Reasons, says that the estimated financial obligation of the Government is only about Rs. 50 to Rs. 60 lakhs by way of disbursement of loans for payment of arrears. But actually, within a period of four months it is seen to be Rs. 120 crores more. So, it is a sort of miscalculation which has been indulged in and I certainly feel that no proper thought has been given at that time. It was only meant as a device to build up support for the elections in Samastipur, Fatehpur and upper India areas. When the control was lifted, the prices of sugar fell from Rs. 350.00 to Rs. 220.00 per quintal. This sharp fall was unavoidable and anybody could see that the mills will be in doldrums. They were facing very serious crisis and it would have been proper for the Government to come to the help of the mills. Instead of that, they depended on the State Government and they expected the State Governments to come to their rescue. That too, they did half-heartedly. They have already given some Rs. 20 crores to U.P. Government to clear up the arrears of cane dues. Taking a cue from that, the Madras Rajasthan and Maharashtra Governments have also come in the queue for crores of rupees for assistance to be given to mill-owners to clear up the arrears.

Now, how do they expect these mills to repay the money? The sale price

of sugar in retail is more than fifty paise less than the cost of production. What the Minister of State and the Prime Minister have suggested to the mill-owners is why they should be selling sugar at less than the cost price. They could still wait and see for the prices to go up. That is what is actually happening now. In March the prices have begun to move up. That is the way they want to help the consumer. Why not face the problem in a straight-forward fashion? That means subsidising the industry in a very big way. Rather than taking the circuitous route of helping them through loans to clear up the arrears, why not subsidise them?

Then, there is another aspect. You are faced with a glut of 65 lakh tonnes to sugar when we are able to consume only forty lakh tonnes or so. I would suggest that some new measures should be found to tone up the consumption. Some steps have already been taken to increase the consumption of sugar. I would also make a few suggestions in this regard. Though it may appear to be a naive suggestion, my first suggestion is this. In the rural areas, we are having 'food for work' programmes in order to bring about an improvement in the development work. So far, as we have been including wheat and rice to be given as wage to the labourers. Why not include sugar also? We are in surplus in sugar. Once we establish a market for sugar in the rural areas, a liking for sugar in the people, the consumption in course of time will go up.

Then, we have the Nutrition Programme for our children in the schools. There also no sugar is included; only grains and vegetables are there. This is the International Year of Child and it would be very appropriate if we include some sweet items for children also in their food. That will certainly create a taste and better appreciation by them for the food.

Even as it is, today, it is a sinking industry and the Government is imposing excise duty to the extent of

17½ per cent. Why continue this excise duty? The excise duty has justification only when there is a shortage in the market and when there is scarcity. Now, we are faced with glut and the amount collected by way of excise duty is much less than what you have to give them by way of assistance. Why not eliminate this duty altogether? There were two slabs of excise duty earlier and now you have taken a step to make it uniform for the entire product. It is time to abolish or at least suspend the collection of excise duty for some time. At least temporarily you can do away with the collection of excise duty. And it will go a long way to assist the sugar industry. A certain policy has to be evolved about the sugar industry, for reviving it. It can only be done by increasing consumption. Rather than resorting to the device of helping the mill-owners to pay off their arrears through loan, it would be rather fair to face the problem as it is, and try to subsidize and help the industry by other means.

श्री कंवर लाल गुप्त (दिल्ली सदर) : महापति महोदय, जो विधेयक मदन के सामने है मैं उस का समर्थन करता हूँ और मैं माननीय मंत्री जी को बधाई देना है कि एसे समय में यह विधेयक बहु लाभ है जब कि गांव के लाखों किसान मुसीबत में थे। यह कहना कि यह पोलिटिकली मोटिवेटेड है, मैं समझता हूँ कि यह स्टेटमेंट बिल्कुल पोलिटिकली मोटिवेटेड है। यह बिल पोलिटिकली मोटिवेटेड नहीं है। इस से प्रोग्राम को भी फायदा मिला है और कुछ बातों में जो इंडस्ट्री मुसीबत में हुई उस को भी फायदा मिला है। सबसे बड़ा फायदा यह हुआ है कि डी-कंट्रोल करने से प्राइसेज काफी नीचे आ गईं। आज अगर रेफ्रेंडम लिया जाय सारे हिन्दुस्तान में तो 90 प्रतिशत लोग यह कहेंगे कि चीनी के डी-कंट्रोल से हर एक कंज्यमर को फायदा हुआ है। जब कंज्यमर को फायदा हुआ है तो मैं समझता हूँ कि बहुत बड़ी उपलब्धि सरकार की इस विधेयक से या इस आडानेंस से सामने आई है। दूसरी उपलब्धि मैं समझता हूँ यह है कि जो करण्डन थी कई लेवेतस पर वह भी काफी कम हो गई है। इस के लिये भी मैं मंत्री महोदय को बधाई देना चाहता हूँ। तो यह कहना कि यह पोलिटिकली मोटिवेटेड है, मैं समझता हूँ कि वह स्टेटमेंट ही बिल्कुल पोलिटिकली मोटिवेटेड है और एक स्वभाव है कहने का, इस के और अलावा कुछ नहीं है।

लेकिन एक बात मैं जरूर कहूंगा कि पिछले 6-8 महीने से जिस तरह से काम आप ने इस प्राबलम को टैकल किया कि दस बारह परसेंट गन्ना ज्यादा पैदा हो गया और उस के कारण मे कोई एक लाग टर्म साल्यून जो आप को निकालना चाहिये था, या

परमनिट साल्यून निकालना चाहिए था वह न निकाल कर उस के बजाय ऐडहाक साल्यून आप निकालते गए। थोड़ा अमी कर दिया तो थोड़ा केन-ग्रेस के लिए कर दिया। इंडस्ट्री वाले चिल्लाते तो उंडट्टी वालों के लिए कर दिया, फिर कैन-ग्रेस के लिए कर दिया परिणाम यह हुआ कि यह प्रोसेस आज तक भी जारी है। अच्छा होता कि शुरू में ही इस सारे को स्टडी कर के अच्छी तरह से इस का प्लान किया जाता और परमानेंट लेवेल पर प्लान किया जाता तो ठीक था। इस में प्लानिंग वही हुई है कि कोई प्लानिंग ही नहीं है, यह मैं जरूर कहूंगा। आप देखिए कि गुड को आपन जनरल लाइसेंस मे कर दिया और दस करोड़ उस के लिए सपोर्ट प्राइस की। इसी तरह से गुरर पैक्ट्रीज की एक्सपोर्ट के लिए परमिट कर दिया कि स्टेट ट्रेडिंग कारपोरेशन के साथ-साथ वह भी बाहर माल भेज सकते हैं। बफर स्टॉक पांच लाख टन का किया। कई मेजर्स उठाए। लेकिन आप शुरू में अगर ये मेजर्स उठाते तो ज्यादा अच्छो होता। हर एक पन्द्रह दिन में या महीने भर के बाद जितना शोर होता गया उतना आप चलते चले गए। यह जो तरीका है यह मैं समझता हूँ कि ठीक नहीं है। बफर स्टॉक में आप का 7 सौ करोड़ रुपया लगा है। मात सौ करोड़ रुपया आप ने यहां जै म कर दिया। अगर यह एग््रीकल्चरल डेवलपमेंट के लिए लगता या इंडस्ट्रियल डेवलपमेंट के लिए लगता तो हम को कितना फायदा होता? आप के पास एक चूर्ण है जो आप हर जगह इस्तेमाल करते हैं। जहां कमी होती है, फारेन एक्सचेंज आप के पास है, फोरन इम्पोर्ट कर लेते हैं। दूसरी चीज यह है कि व्हीट का आपने बफर स्टॉक किया, 23 सौ करोड़ वहां लगा दिया, चीनी का गड़बड़ हुआ, तो 7 सौ करोड़ वहां लगा दिया, काटन में लगा दिया, जूट में लगा दिया, आलू में लगा दिया, प्याज में लगा दिया, चावल में लगा दिया। मैं समझता हूँ सब मिलाकर चार हजार और पांच हजार करोड़ के बीच में यह पैसा है। बैंकों का यह रुपया जो कि डेवलपमेंट पर खर्च होना था, वह डम्प कर रखा है। इस के बारे में आपको कोई पालिसी बनानी चाहिए। मैं यह नहीं कहता कि सारा बेकार है, कुछ तो जरूरी है, लेकिन कितना जरूरी है, कितना जरूरी नहीं है—इस के बारे में आपको सोचना चाहिए और बाकी पैसा जो हो उस को डेवलपमेंट के काम पर खर्च होना चाहिए, चाहे वह एग््रीकल्चरल का डेवलपमेंट हो या इंडस्ट्री का डेवलपमेंट हो। यहां पर यह नॉन डेवलपमेंट एक्सपेंस है—यह मैं जरूर कहूंगा।

एक बात और अच्छी हुई है। इस बार हमारे यहां 65 लाख टन चीनी बनी और पिछले साल की 34 लाख टन बची हुई थी। इस तरह से 99 लाख टन टोटल चीनी है। इस बार यह अच्छा हुआ कि चीनी के डी-कंट्रोल होने मे कंजमशन बढ़ता गया। पहले के मुकाबले करीब 25 परसेंट चीनी का कंजमशन बढ़ गया है। इसलिए मैं विश्वास के साथ कह सकता हूँ कि जितना पुराना स्टॉक था उस में 5-5 लाख टन चीनी ही बचेगी और इस तरह से इतनी लम्बी चौड़ी प्रॉब्लम नहीं होगी।

एक चीज की तरफ मैं ध्यान दिलाना चाहता हूँ जो कि सबसे मुख्य प्वाइंट है, जिस के लिए आप विधेयक भी लाए है किसानों के ऐरियर्स 10 परसेंट

से ज्यादा नहीं होने चाहिए, अगर हमें तो प्राय मिल को टेक ओवर कर सकते हैं। लेकिन मेरे हिसाब से प्राय भी 35 परसेंट एरियस किसानों के मिल मालिकों के पास है। प्रायकी मजदूरी भी मैं जानता हूँ। प्राय में वस मिले की है जोकि सिक है, बेकार है। उन पर प्राय खर्चा सरकार की करना पड़ रहा है। अगर प्राय और मिलें लेते हैं तो और भी बाटा पड़ेगा। हम पर भी प्रायको ध्यान देना चाहिए कि किसानों के जो 35 परसेंट एरियस हैं जब तक वह किसानों को नहीं मिलते तब तक किसानों को राहत नहीं मिलेगी। इस के लिए सरकार को फौरन कदम उठाने चाहिए।

एक चीज मैं और कहूँ कि महाराष्ट्र में एक गुजर एम्पायर कुछ लोगों ने बनाई है—मुझे धमा के बारे में मेरे पुराने मित्र, वे उसका दुरुपयोग करते हैं। वहाँ पर यह अगर लाबी एक एम्पायर बनी हुई है, एक पेटिकुलर पॉलिटिकल क्लस्ट की। मुझे धार है चौबी लोक मन्ना मे मबाल उठा था, जब काग्रिम का मेशन हुआ था तो उसका मारा खर्चा गुजर लाबी की तरफ से धारा था। मैं मन्नी जी से कहूँगा कि उसकी इन्फायरी हानी चाहिए, उसकी इन्फायरी करने के लिए प्राय स्टेट गवर्नमेंट से कहे ताकि इन प्रकार के जो स्वीडल्स हैं, जा इस प्रकार का मिमपूज होता है वह न होने पाये।

इन शब्दों के साथ मैं कहूँगा कि जो विधेयक वहाँ पर रखा गया है वह बहुत सुन्दर है, मैं धामा करूँगा कि प्राय एक लाग टम प्लान बनाये। इस के साथ ही मुझे इस बात का डर है कि चीनी प्राय जा इनकी मन्ती है कहीं अगली बार बहुत ज्यादा महगी न हो जाये। मुझे यह डर लग रहा है कि प्राय कहीं किसान गलान बोये। इस के लिये प्राय धर्मो मे प्लान करे ताकि प्राय माल भी चीनी ठीक दाम पर मिल सके।

श्री किरंगी प्रसाद (बामगाव) : अधिष्ठाता महोदया, यह जो प्रस्तुत विधेयक है मैंने उस के उद्देश्यों और कारणों को पढ़ा। इसकी मन्ना बड़ी माफ और किसानों के हित में है और इस के लिये मैं निर्णय अपने दोनो मन्त्रियों, बल्कि पूर्ण केबिनेट का मैं बधाई देता हूँ, क्योंकि प्राय इस देश के किसानों की सब से बड़ी तथा मुख्य फसल मन्ना है, जो कश-नाप के रूप में जाती है। लेकिन हमारा किसान प्राय बहुत परेशान है, उस का बहुत बड़ा बकाया चीनी मिलों की तरफ है और यह बकाया किन परिस्थितियों में बना है—यह हम सब जानते हैं। समय समय पर सरकार इन मिल वालों को सुधार के लिए पैसा भी देती रही है, लेकिन फिर भी किसानों को कोई राहत नहीं मिल सकी।

मैं प्रथम 1932 में भारत सरकार ने इन गलान मिलों को अपने सरक्षण में लेकर इस उद्योग को चलाने का प्रयास किया। उस के बाद धीरे धीरे किसानों में मन्ना बोलने की भावत पड़ती गई और प्राय गले की इतनी अधिक बोझाई हुई कि सरकार

के सामने एक विकट समस्या पैदा हो गई है, वहाँ तक कि गले की खेती में ही मन्ना देना पड़ रहा है, क्योंकि मिलों की क्षमता उतनी नहीं है जो तमाम गले का उपयोग में ला सके। माननीय मन्त्री जी स्वयं पहले यहाँ स्वीकार कर चुके हैं कि गले की उत्पादन हमारे लक्ष्य और क्षमता से बहुत अधिक हुआ है, इस लिये गले के उत्पादन के बारे में विशेष ध्यान देना होगा।

पूरे देश में 160 मिलों को अधिग्रहण के नाटिम दिये गये हैं और वह विधेयक उसी की तरफ जाने का एक इशारा है और उन के उद्देश्यों में माफ लिखा है कि सरकार ऐसी मिलों को अपने अधिकार में लेकर स्वयं चलायेगी और किसानों के बकाया का भुगतान नहीं कर रही है। लेकिन माननीय अधिष्ठाता महोदया, मुझे एक शका भी होती है। कहीं-कहीं ऐसा भी देखा गया है कि कितनी मिले अधिग्रहण की गई हैं, उन के प्रबन्ध में काफी गड़बड़ी दिखाई दे रही है। सरकार का इस दिशा में काफी वैतन्य रहना होगा। कहीं फिर में ऐसी पुनर्गवृत्ति न हो कि जो कठिनाइयाँ किसानों को इस समय हैं, वे फिर में पैदा हो जाय। हमारे उत्तर प्रदेश में 82 गले की मिले हैं, उन की तरफ काफी बकाया है, किसान मांग-मारा फिरता है। प्राय वे वैज्ञानिक युग की देव है कि हमारे यहाँ गेहूँ और धान में नई-नई जातियाँ पैदा हुई हैं, इसी तरह से गले में भी अनेका जातियाँ का विकास हुआ है, जिन के कारण गले का उत्पादन बहुत बढ़ा है। जहाँ तक मुझे भाग्य है—दम समय तक गला मिलों की तरफ, कमालों का माझे बारह कराउ रुपया बाकी बकाया है, जिसको देने के लिये सरकार चिन्तित है। इस के साथ ही इंडियन गुजर मिल एग्रीमेंटेशन के प्रमुख जनवरी, 1979 के उत्तरार्ध में 15 जनवरी से 31 जनवरी तक इन देश में चीनी का उत्पादन 5 लाख 97 हजार टन हुआ। जनवरी के महीने में चीनी का उत्पादन 11 लाख 37 हजार टन हुआ और पिछले के चार महीने के बाद चार महीने में 24 लाख 42 हजार टन उत्पादन हुआ। इन की देखने से मगना है कि कहीं प्रकृति प्रगति हुई है, लेकिन इस के बावजूद भी सरकार चिन्तित है कि किसानों का कैसे राहत दी जाय और इस के लिए कि सरकार बधाई की पात्र है।

मैं अधिक न कह कर केवल इतना ही कहना चाहूँगा कि जो सरकार प्राय किसानों का हित के लिये, गाँवों में विकास के लिये जुटी है, इसकी मन्ना बहुत अच्छी है और मैं इसी भावना के साथ तहेदिल में इन विधेयक का समर्थन करता हूँ।

SHRI ANNASAHEB P. SHINDE  
(Ahmednagar): I am aware that the present Amendment Bill has an extremely limited scope. But even then it relates to certain fundamental issues.

Therefore, I shall, with your permission, make a few observations.

First of all I would like to submit and I am aware that hon. Minister is intelligent enough, but I think some Constitutional proprieties have been over-looked by the hon. Minister while drafting this Bill and while bringing this amendment. The Co-operative Sugar Mills have not been excluded from the operation of this Bill. Now, Shri Kanwar Lal Gupta is not here. I may assure him this co-operative sugar mill or any private sugar mill or any sugar mill, if it brings in politics, I will condemn corrupt politicians. I will be second to none. But I think he is not aware that in many parts of the country there are many genuine organisations and he should not condemn those organisations.

MR. CHAIRMAN: Since Shri Kanwar Lal Gupta is not present, he is not going to be aware.

SHRI ANNASAHEB P. SHINDE: I was referring to the hon. Minister that cooperation, according to our Constitution, is a State subject. Co-operative organisations are not governed by Company Law. For framing this legislation and bringing this law, at least to my mind, as per Constitution, it is neither in the Central List, nor in the Concurrent List. It is exclusively in the State List. This enactment by itself is not within the purview of the Centre. That is my first objection.

Apart from that, even as a matter of propriety the Government of India is a federal entity and if the Central Government wants to enact legislation in regard to organisations which is governed by a State law, at least propriety demands that State Government should have been consulted. My question to the hon. Minister is whether they have at least showed goodness to consult the State Governments in this regard. As far as my knowledge goes, I shall be happy if Minister gives me some information that State Governments were consulted before drafting this legislation. The basic thing is

this is a federal Government and not a unitary form of Government. Unfortunately, the present policy makers on that side forget it. They, perhaps, do not want to attach any importance to the federal entity and, therefore, this propriety of consulting State Governments in regard to the State matters which are on the State List has been overlooked by them.

I submit with this background that Co-operative Societies are governed by State Co-operative Law and it is not a Bill of acquisition. Had it been an Acquisition Bill, taking over completely, or nationalisation, my arguments would have been on different lines. It is taking over for a temporary period. Therefore, it is highly objectionable that such a measure has been brought by the Central Government without consulting State administration or the State Government.

Secondly, as far as this Bill is concerned, and I have given notice of an amendment, that at least co-operative mills which are owned by farmers exclusively in which State Governments are participants, they should have been excluded. After all what is the fault of those mills. I think the hon. Minister is not fully aware of the operations, the way the co-operatives, particularly in Gujarat, Maharashtra and in some of the Southern States, particularly, Andhra, Karnataka and in a number of States, are managed.

First of all their sugar cane price is not determined on the basis of the price you declare here. Their sugar cane price is determined on the basis of working results of the co-operative sugar factory. That means co-operative sugar factories have been established under rule. Those who were exploiting farmers, middleman, traders, manufacturers, in order to eliminate their exploitation, these co-operative sugar factories have been organised by the farmers. Naturally, farmers were happy that on the basis of working results they would be getting more price than the price fixed by the

Government. The prices were paid to them on the basis of working results. But now as per this legislation you want to change the entire system of co-operation, for no fault of their's.

This time Government has completely bungled in case of management of sugar industries and that is why the health of the sugar industry is not good. I will warn the Minister that he is laying the foundation of sugar famine in this country after 16 months or two years, let him take the hint from me, and if he thinks it to be a worthless hint, let him throw it away. I feel sincerely that there is going to be a great sugar famine in the country because you have bungled on a number of issues. On this limited issue, even an efficient unit whose cost of production is the lowest in the country is not in a position to get the minimum price because of the wrong sugar policy followed by the Government of India. If the factories are mismanaged and if they are misappropriating the money of the sugar factories and resorting to other malpractices, I can understand. But even an efficient unit because it is not in a position to realise the price of sugar, it is not in a position to pay the cane price to the farmers. All sorts of distortions have come into the economy. The Governments of UP and Bihar, where poverty is extreme and budgetary provisions are needed for removing poverty, are providing from the budget finances to sugar factories in order to make payments to the cane growers. I am a farmer myself and if somebody wants to help the farmers, I have no objection. But these distortions in the economy should not be brought about. How much sugarcane goes to the sugar factories? 65 per cent of the cane is consumed in khandsari and jaggery manufacture. Only 35 per cent goes for sugar manufacture. You want to pay 35 per cent of cane growers out of the budgetary resources. Why not also pay the other 65 per cent growers who supply their cane for manufacture of khandsari and jaggery? Why not apply this principle to other agricultural commodities

also? These are the distortions that are coming. If you want to apply it in this case, apply it to all commodities. Whenever there is a steep fall in prices of agricultural commodities, make provision from budgetary resources. But I do not think that will be the right thing to do because it will bring in a lot of distortions into the economy. Because of the wrong policies of the Government, these distortions are coming and the hon. Minister should see that rectificatory measures are taken in time.

What is the reason why the Government has seriously erred in the management of the sugar economy? I know we are governed by the international sugar agreement and the Government of India is a party to it. But one year earlier, prior to this last year, they did not export sugar. I know that the Government officers are aware of this matter, I do not know why the policy-makers say that in order to safeguard domestic consumption, we are not exporting. If any step is taken to protect the domestic consumers, I am one with it. But when we know that it is not required for domestic consumption and Government has no place to store sugar, still they fail to export sugar. That is why there is accumulation. There has been over production. There is no place to store. After a long time, very haltingly, they took the steps of building a buffer stock of 5 lakh tonnes. The need was to constitute a buffer stock of 10 or 15 lakh tonnes. Otherwise, there would have been no relief to the industry at all. When sugar was decontrolled, they actually did not regulate the monthly releases and because of that, there was chaos in the market, ultimately resulting in the uneconomic running of the most efficient sugar factories. Sugarcane acreage is going down. In Karnataka, my information is 30 per cent of sugarcane acreage has been cut. In my own district, 30 to 40 per cent of sugarcane acreage has been cut. You can anticipate that after two years, there is going to be serious sugar famine and

consumers will be badly affected. This measure is not going to give any relief to the sugar industry or farmers. That is a halting measure and it shows that the Government has not gone deep into the matter, nor has the Government succeeded in finding out real remedies. Even if this Bill is passed I do not think the Government would succeed in tackling the problem. For instance, there are a few public sector units under the charge of the Government. Have those units paid the price to the cane growers? Even if the Government takes over the sugar factories, the financial position of the sugar industry and even the healthy units is such that Government will not be in a position to make payment to the cane growers. Therefore, this measure is not going to help the cane-growers or the consumers in this country.

MR. CHAIRMAN: Arising out of what Shri Shinde said at the beginning of his speech, I would just like to remind hon. Members of something that is there in the handbook. It says that: "Members should not leave the House immediately after they finish their speeches. Courtesy to the House requires that after finishing their speeches they should resume their seat and leave the House only afterwards, if necessary." I just wanted to remind members of this.

AN HON. MEMBER: But those hon. Members have already left.

MR. CHAIRMAN: When you meet them, you can remind them. Earlier Speaker had also made a remark on this. I just wanted to remind the members who are present of the practice and etiquette.

SHRI G. M. BANATHWALLA (Poonani): It should be circulated.

MR. CHAIRMAN: It has been circulated in the Parliamentary Bulletin dated 14-12-78.

SHRI G. M. BANATWALA: It should be done every session.

MR. CHAIRMAN: I think the members should try to read the bulletin and try to absorb what is in it.

श्री उपसेना (देवरिया) : गिन्ने साहब को भाषण को मैंने बहुत ध्यान से सुना है। एक बात उन्होंने घुमाव दे कर कही है। उनकी इन बात का मैं अपनी जवान में रखना चाहता हूँ। मैं उन से इतिहास करता हूँ। उनके दिमाग में महाराष्ट्र की कोओप्रेटिव मूवर मिल थी और उन का कहना था कि उन पर कोई धमर नहीं पड़ना चाहिए। उन को छुड़ा न जाए। सारे देश में क्या किनीमिन है, कैसी परिस्थिति है गन्ना किसान की, बीनी के उत्पादन की, बीनी मिलों में काम करने वाले मजदूरों को उस पर उन का कोई ध्यान नहीं गया है। बात उन्होंने ठीक कही है और बहुत ही उनकी बातों से मैं इतिहास भी करता हूँ। मैं इस विधेयक का स्वागत करता हूँ। पूरी राठी मंत्री जी ने नहीं दी है, एक टुकड़ा दे दिया है। कोई बुरा नहीं है। लेकिन देने का रास्ता तो खल गया है। विनोबा भावे से किसी ने कहा कि लोग जो भूमि का दान करते हैं वह परती बजर जमीन होती है। इस पर उन्होंने कहा कि देने का रास्ता खल गया है। देने का रास्ता बन्द हो गया है। देने का रास्ता बालू हुआ यह एक अच्छी बात है। अगर मंत्री जी एक व्यापक विधेयक लाते तो बहुत अच्छो होता। एक ही गोली है सब निकार हो जाता। बीनी मजदूरों की कठिनाइया बड़ जाएगी। बीनी के दाम उपर गए, नीचे गए, गन्ना किसान फाटक पर आ गया, उस पर कोई ध्यान नहीं है। दूसरे राज्यों की बात मैं नहीं जानता। लेकिन उत्तर प्रदेश में पांच तरह की बीनी मिलें हैं। मैं पचासल से घाता हूँ और मंत्री जी भी वही कहें हैं। इनके जिले में भी पांच तरह की बीनी मिलें हैं। एक टाटा, बिड़ना, सूरजमल, नागर मल, खेतान, बजाज, कनोडिया, बाजौरिया, कंगटा, चूमटा की हैं। दूसरी मिलें उन की हैं जो नए बाजौरिया आ गए हैं और जिन का नाम है उत्तर प्रदेश मूवर कार-पोरेसन। इस बाजौरिया का हाल यह है कि सोलह करोड़ की पूंजी लगी हुई है और तीन बरस में 8.33 करोड़ का बाटा इसको हुआ है। एच० एच० टी० की जो प्राइवेट मिल है उसमें पन्द्रह करोड़ की पूंजी लगी हुई है और तीन बार साल में उन की तीन बार करोड़ का मुनाफा होता है लेकिन यहाँ घाट करोड़ का बाटा होता है।

हमारे यहाँ एक बड़वा मिल है। इसके लिए हम लोगों ने बड़ी लड़ाई लड़ी थी, भारी भारी की थी। नैपाली दानी की उसको मार जगाना था और तब इसको कम्बे में से सिध

गया था और एक बन्दी के एक बिन्टी डाय रेक्टर थे उनको उसका मालिक बना दिया गया था। यह मिल देकरिया में है। 25-30 लाख देकर इसको टेकओवर किया गया था। उन्होंने उसके लिए ऐसे बायलर मंगाए कि जिनकी कोई जरूरत नहीं थी, गोडाउन बनाने बना दिए कि जिनकी जरूरत नहीं थी। नेपाल की रानी देवती की यह मिल थी। इस सब का नतीजा यह हुआ कि इस मिल को 85 लाख का घाटा हो गया। एक वे मिलें हैं जिनको रिसीवरशिप में दे दिया जाता है। बहुत गरीब होती हैं तो रिसीवर बिठा दिया जाता है। वह भी मार काट कर रख देता है।

तीसरी तरह की मिलें है कोषापरेटिव की . . .

श्री रामधारी सास्त्री : अब मगर इन्स्पेक्टर बनाये जा रहे हैं।

श्री उषसेन : 'बड़े मिया सो बड़े मिया, छोटे मिया चुबहागस्ताह'। हमारे सामने दुश्मन बनाये जाते हैं। अब मगर इन्स्पेक्टर मालिक हो गये। तो मैं कह रहा था कोषापरेटिव मिलें हैं जिन्हें साहजकी। कोषापरेटिव बहुत अच्छा है, 'बिल बहुलाने का मालिक क्याल अच्छा है। कोषापरेटिव की मैं खिलाफत नहीं कर सकता क्योंकि मैं समाजवादी हूँ, पैदा तो नहीं हुआ हूँ, मगर बन गया समाजवादी और मरणा भी समाजवादी। इन कोषापरेटिव मिलों में सब कुछ है, समाजवाद तो ही नहीं। इजराइल के कोषापरेटिव के बारे में मैंने सुना है, देखा तो नहीं है, एमियाई सोमलिस्ट काफ़र्स जो रंगून में हुई थी 1953 में तो वहा के फ़ारेन मिनिस्टर मोशेन ने कहा था मुझे कि तुमको हमारे कोषापरेटिव छः-छे को देखना चाहिये, कोषापरेटिव फ़ार्मिंग को नहीं। कम में भी महोदय, जहाँ आप की पार्टी का राज्य है . . .

MR. CHAIRMAN: I do not belong to that party. I am very sorry to disillusion you.

श्री उषसेन : वहाँ कोषापरेटिव फ़ार्मिंग है सामूहिक फ़ार्मिंग है। मगर वहाँ जो चीनी कोषापरेटिव मिलें हैं उनका खुदा हाफिज। खंडसारी प्रमय है। जब टाटा, बिहला 10, 11 वं ग्रे का दाम बसे है तो खंडसारी मिलें आई वं देती हैं, और बाद में कहते हैं कि गिरा जाओ गन्ना बिक जायेगा तो घर दाम पहुँचा देंगे।

जब मंत्री जी पहले विधेयक लाये 1978 में अच्छावेश बना और उस के बाद कानून लाये। मगर सरकारों का क्या रवैया है? सरकार तो बही है, लेकिन की एक कितान है "स्टेट एंड रैबोत्युशन" स्टेट, क्या है? यह तो एक मशीन है शोषण करने की। उस मशीन पर हम भी बैठे हैं, मगर हम क्या कहते हैं अल में राज्य सुरक्षा जायेगा, और हम भी कहना चाहते हैं कि जनतंत्रिय मशीनरी इतनी तयरी होपी कि शोषण भी मशीन कुठित ही आवेगी, और शोषण घीरे घीरे समाप्त हो जायेगा।

मैं सुझाव देना चाहता हूँ, बहुत अच्छा होता एक ही तरह की मिलें सब जगह रहती। हमने उस समय कहा था, जिन्हें साहज ने ठीक कहा पहले ही कर दिया होता तो यह हालत न होती। हम बाइ सेल के रहने वाले हैं वहाँ क्या होता है? पहले बना बाट दिया, पर दिया-सलाई नहीं दी। फिर आबिस धा गईं तां तेल नहीं रहा। 30 साल तक कश्मि राज्य में यही हुआ। तो इस तरह से चीनी का सत्यानास बाद में हुआ, मगर चीनी पैदा करने वालों का सत्यानास पहले हुआ। आज भी साई 12 करोड़ वं पहला बकाया है। कहा गये फ़िराई प्रसाद, और 50, 70 करोड़ वं इस समय का बकाया होगा हमारे जिले की जो मिलें हैं जो सरकार ने मी हैं मंत्री जी ने ली हैं अभी दो मिले मेरे सेल की-बैनामपुर और देबरिया की जो थापर की हैं, वह लूट कर चला गया अपने घर-आप अब उन को कागज पर टेक ओवर करेंगे। हम कहते हैं कि राष्ट्रीयकरण कर दिया जाय, तो लोग कहते हैं कि नहीं अब उस का बमत बीत गया। तो इतना बड़ा सवाल है कि आज बकाया इतना है पुराना ही नहीं दिया गया, नये का तो नाम ही नहीं। सरकारों मिल का मैनेजर कहता है कि गन्ना दे जाओ दाम बाद में लंबी देगा। तो हमारे गन्ना मंत्री, श्री शिव मंगल सिंह, अपने घर से देंगे। इन्होंने कहा कि चीनी का प्रकाल है, और मैं कहता हूँ कि चीनी के उत्पादन में कँघ्रास है, प्रयाजकता है और हम उद्योग से संबंधित मजदूर और किसान तबाह है।

छितीनी मिल से मेरे पाम बिन्टी घाई है 11 महीने से मजदूरों को तनकबाह नहीं मिली। काम करते जाओ, घर से खा कर आओ। मेरे सेल में एक छोटा सा कारखाना एवो ने लगाया था बिन्टी देबलपमेट कमिश्नर ने लगाया है, वह कहते हैं हम चलायेंगे ही नहीं। तो कागनकार आज तबाह है।

मंत्री महोदय को इन बारे में एक व्यापक बिल लाना चाहिये था, जिस के द्वारा हमारे सब उद्देश्यों की पूर्ति हो जाती।

मैंने पहले सुझाव दिया था कि सरकार को 15 लाख टन का बकर स्टॉक बनाना चाहिए और 5 लाख टन चीनी का निर्यात करना चाहिए, लेकिन ऐसा नहीं किया गया है।

MR. CHAIRMAN: Please conclude now.

श्री उषसेन : माननीय सदस्य, श्री मित्रों, मैं कहना है कि क्वोटा रिसीज सिस्टम हो जाये। जब ऐसा किया गया, तो प्रथमप्रति सभिकपात. वाली बात ही गई।

MR. CHAIRMAN: I am sorry, I will have to call the next speaker, Mr. Krishna Chandra Halder.



श्री उपरोक्त : श्रीनी मिल प्रोजेक्ट ऐसोसियेशन, राज्य सरकारों और केंद्र सरकार के प्रतिनिधियों ने बैठ कर बबोटा बोधा था। यतीजा यह हुआ कि श्रीनी 220 रुपये प्रति सिस्टम से बढ़ कर 280 रुपये प्रति सिस्टम पर बिक रही है। इस सिस्टम को ऐसा राशन बनाना चाहिये था, जिस से श्रीनी के काम स्थिर रहते और उपभोक्ता को सस्ती श्रीनी मिलती।

इन शब्दों के साथ मैडम बिलका समय बनाना शुरू करवा करना है कि मशीन महोदय ने इन सुझावों को कार्यान्वित करने में।

MR. CHAIRMAN: Mr. Krishna Chandra Halder. He has the floor, not you.

\*SHRI KRISHNA CHANDRA HALDER (Durgapur): Madam Chairman, the Sugar Undertakings (Taking over of Management) Amendment Bill which is being debated at present is very limited in its scope. Its object is to save the poor cane growers from the present difficult situation. But I am afraid that through such piecemeal legislation no real good can be done either for the cane growers or for the sugar industry or for the 2.75 lakhs workers engaged in the sugar industry. At least complete solution of the problem would not be affected. The cane growers, and all other growers of cash crops like cotton, jute, tobacco etc. are victims of exploitation in two ways. Firstly, they do not get remunerative price for their produce and secondly they have to purchase all the inputs needed for their produce at a very high price. Only last year we have seen that in U.P. alone about 18 per cent of the sugar cane crop could not be utilised and went waste. Similar was the case in other sugar cane producing States like Haryana, Andhra, Karnataka, Bihar etc. As a result there was distress sale and the poor cane growers had to sell their produce at Rs. 3.50 or 4.50 a quintal. Whereas prices of other commodities were much higher. According to my estimate about Rs. 100 crores are lying with the mill owners as arrears of sugar can dues. This was pointed out

by Shri Ugra Sen also. The purpose of this Bill is that if more than 10 per cent of the sugar cane dues remain in arrears with any mill, the Government can take over that mill. But for how long will the Government take it over? Will such mills be handed over to the previous owners again? This has to be considered carefully.

Madam Chairman, you know that in 1976-77 there were 277 sugar factories in our country and out of them 271 were actually working. The total investment in those factories were to the tune of Rs. 800 crores and their product value was estimated at Rs. 1100 crores. About 25 million sugar cane cultivators were associated with the sugar industry and 2.75 lakh workers were employed in this industry. In 1975 our country earned foreign exchange valued at Rs. 475 crores through this industry alone. After the cotton industry, this is the largest processed industry of our country. Therefore the Government should enact a comprehensive legislation and have a comprehensive sugar policy. Out then it will be possible to save this important industry as well as the cane growers.

Madam, I will like to draw your attention to a report in the 'Business Standard' paper dated 13-1-79 where it was stated that a Cabinet Sub-Committee has been appointed under the Chairmanship of Shri Jagjivan Ram to consider the question of nationalisation of the sugar mills issue. I would like to know what happened to that. In the same paper dated 20-1-79 it was also reported that the Chief Ministers of Punjab, Haryana and Uttar Pradesh met in Delhi in January and considered the difficulties faced by the sugar industry as also by the cane growers. After deliberations they had suggested the creation of a buffer stock and repayment of the sum received

\*\*The original speech was delivered in Bengali.

through levy of excise duty to the farmers, in the form of rebate so that they may get somewhat remunerative price. It was further reported that our Prime Minister, Shri Morarji Desai was against the creation of a buffer stock because of paucity of funds etc. I want to know whether this is a fact.

Madam, the price of sugar cane has been fixed at Rs. 10/- a quintal. This price is too low. In U.P. and other places agitations are taking place under the leadership of Sangram Samiti for fixing the price of sugar cane at Rs. 15/- a quintal. I also demand that the minimum price of sugar cane should be fixed at Rs. 15/- a quintal. I want to say that instead of bringing forth such piecemeal measures, a comprehensive Bill should be brought forth for helping the cane-growers, the sugar industry and all those workers associated with this industry. A comprehensive policy is necessary for that. I want that the sugar industry should be nationalised. After nationalisation the management should not be left in the hands of inexperienced bureaucrats who have no knowledge of the inherent problems. The management should be entrusted in the hands of such people who are well versed in the problems of the cane growers, the problems of the industry and have sound insight in domestic consumption and in matters of export. The management of the nationalised mills should consist of exports in all aspects of this industry and should have representatives of the cane growers and workers also.

Therefore, I conclude by saying that we must have a comprehensive legislation and a comprehensive sugar policy to save this large and important industry with which millions of cane growers and workers are associated. The industry should also be nationalised and managed by the category of persons suggested above. Thank you Madam.

17.00 hrs.

श्री रामधारी शास्त्री (पटौती) : सभापति महोदया, माननीय मंत्री जी ने ऐक्ट में जो संशोधन रखा है उसके लिए मैं उन्हे धन्यवाद देता हूँ। कम से कम पहली बार गन्ना किसानों की याद दिल्ली सरकार को आई—इसके लिए मैं दिल्ली सरकार को और माननीय मंत्री जी को धन्यवाद देना चाहता हूँ। लेकिन मेरा कहना है कि आपके केवल इस संशोधन से गन्ना किसानों का कोई समाधान नहीं होगा। आपने जा तयियार चलाया है उससे इस मिले कच्चे में आई है बाकी सारी की सारी मिल जैसी की वेंसी पठाई हुई है। जैसा कि हमारे दास्त उपसन जी ने कहा, उत्तर प्रदेश की बापोरेशन की मिलें या जा रिस्वीरशिप में है उन पर इसका कोई बस नहीं है। मैं कहना चाहता हूँ कि गन्ने की समस्या का यह कोई समाधान नहीं है। सरकार के प्राकडा के मुनाबिक 38 परसेंट गन्ना चीनी मिलों में जाता है और बाकी गन्ना के न बचारा में जाता है। आप जो व्यवस्था कर रहे हैं वह 38 परसेंट के लिए है लेकिन जा 62 परसेंट गन्ना बचा हुआ है उसका आगने छोड़ दिया है। वह गन्ना 3, 4 या पांच रम्य क्वीटल पर बिकेगा। मैं जानना चाहता हूँ कि जनता पार्टी की सरकार ने उन किसानों के लिए क्या किया है? उन किसानों का क्या हागा? इसलिए मेरा कहना है कि इस धाड़िनैन्स से कुछ नहीं होगा। आप उन किसानों की तरफ भी ध्यान दें। अभी कोई स्कूटर किसी टक्कर में डेमेज हो जाये तो उसके लिए इम्प्योरैस है, उनको पैसा मिल जायेगा लेकिन धरती रुपये की गन्ने की फसल जो पिछले साल खेत में खड़ी रह गई, पिछले साल का गन्ना इस साल भी खड़ा रहा उसके लिए कोई व्यवस्था नहीं है। इसके लिये भी आपके इम्प्योरैस स्क्रीम लागू करनी चाहिये। जब तक आप आप इम्प्योरैस को लागू नहीं करते तब तक कुछ नहीं होगा। इस धाड़िनैन्स के जरिये से, अगर हम परसेंट से ज्यादा किसी मिल पर बकाया है, उसको आप ने लेंगे लेकिन उससे कुछ नहीं होगा। केवल तलवार बांधने से कोई कातिल नहीं होता, उसको चलाना भी चाहिये।

आप किसानों का इसका सब से बड़ा मुकसान यह कर रहे हैं कि जो काम तय करने वाला बोर्ड है, पता नहीं किस कुमे में भग पड़ी है, उसने किसानों की लागत को ध्यान में न रखकर रिकवरी के हिसाब से 10 रुपये क्वीटल का भाव तय कर दिया। नतीजा यह हुआ कि उत्तर प्रदेश की अधिकता चीनी मिलें 11 रुपये के प्रासपास भाव देगी, महाराष्ट्र की चीनी मिलें, 12 रुपये देगी, बिहार की चीनी मिलें, 13 रुपये देगी और पंजाब की चीनी मिलें कुछ और भाव देगी। बाकिर इसमें किसानों का क्या फुलूर है? अगर किसी चीनी मिल की रिकवरी कम है तो उसमें मशीनरी का दोष है, वहां के मैनेजमेन्ट का दोष है। इसमें किसानों का क्या दोष है? मेरे जनपद में एक ही जगह पर दो चीनी मिलें हैं—रामकोला पंचायत चीनी मिल और बूहरी रामकोला खेतान चीनी मिल। रामकोला खेतान चीनी मिल की रिकवरी 9 परसेंट है रामकोला पंचायत चीनी

मिल की रिकवरी साढ़े 10 परसेंट है। वही किसान जब पंजाब मिल में अपना गन्ना में जाता है तो उसको साढ़े 12 रुपये मिलते हैं और जब खेतान मिल में ले जाता है तो 11 रुपये ही मिलते हैं। ऐसा क्यों है? अगर दिल्ली की सरकार किसानों के साथ न्याय करना चाहती है, अगर सबभूष में किसानों की भलाई करना चाहती है तो सारे देश के लिए चीनी के सम्बन्ध में एक पालिसी बनानी पड़ेगी। जैसा कि हमारे दिल्ली के मांसूद, श्री कंवरलाल गुप्त जी ने कहा कि कहीं भ्रमने साल चीनी मछुड़ी न हो जाये, मैं कहना चाहूंगा कि आप इसको रूप नहीं सकेंगे। आपने गन्ना किसानों को जितना मारा है उसका नतीजा यही होगा कि वे गन्ना नहीं बोयेंगे, नहीं बो रहे हैं और भ्रमने माल नहीं तो उसके भ्रमने साल पांच रुपये किसानों को मिले के लिए आप तैयार हो जायें। यह सरकार की अदूरदर्शी पालिसी है। इन के पास एक ही नुस्खा है कि वे बाहर से चुकन्दर की चीनी मगाना शुरू कर देंगे। आज हमारे देश में गन्ने की सब से ज्यादा रिकवरी 12 प्रतिशत होती है, जब कि चुकन्दर की चीनी की रिकवरी 16 प्रतिशत होती है, वे बाहर से चुकन्दर की चीनी मंगा कर खिलायेंगे। हिन्दुस्तान का किसान मर जाय, इन को कोई चिन्ता नहीं है।

इस लिये मैं आप के माध्यम से कृषि मंत्री जी से कहना चाहता हूँ—आप थोड़ा कान खोल कर सुन लें, अगर इस देश में गन्ना किसानों को बचाना है तो आप को एक हार्ड-पावर्ड कमेटी बैठानी चाहिये जो गन्ना किसानों की लागत को देख कर, गन्ने और चीनी के रिले को तय करे, उद्योग को भी नुकसान होने से बचायें और गन्ना किसानों को भी बचायें। इस भांजिनेस से काम चलने वाला नहीं है।

आप ने डी-कण्डोल किया। बड़ी तारीफ़ की गई। मैं तो यह कहता हूँ कि जितना बड़ा धन्याय आप ने गन्ना किसानों के साथ चीनी को डी-कण्डोल कर के किया, भायद इतना बड़ा धन्याय पहले न हुआ हो। आप ने सहसा बिना कोई पालिसी विधित्त किये डी-कण्डोल कर दिया। जो कमेटी आप ने बैठानी थी, जिस ने डी-कण्डोल की सिफारिश की थी, उस ने अपनी सिफारिश में यह भी कहा था कि आप को 15 लाख टन चीनी का बफर-स्टॉक भी बनाना चाहिये। लेकिन आप ने उन की इस सिफारिश को नहीं माना, एकदम चीनी को डी-कण्डोल कर दिया। जिस का परिणाम यह हुआ—जैसा पिछले साहब ने भी कहा है—सारी चीनी एक बार में ही बाजार में आ गई।

हिन्दुस्तान में सरकार के मुताबिक छोटी-बड़ी सभी चीनी मिलों की मिला कर चीनी की एवरेज लागत 230 रुपये प्रति क्विंटल होती है, लेकिन चीनी किस भाव में बिकी? हमारे यहाँ रामकोला मिल ने, जिसे सरकार खरीती है—182 रुपये क्विंटल में चीनी बेच कर अपने नीबाम खानी किये, आज कल थोड़ा दाम बढ़ा है—190-192 रुपये में बिक रही है, अगर वही घालन रहा तो आप इस उद्योग को कहीं से बचाना चाहते हैं, किसानों को कहीं से

जाना चाहते हैं? वहाँ 3 लाख मजदूर काम करत हैं, 300 के करीब देश में चीनी मिलें हैं और 20 करोड़ किसानों का इस से प्रत्यक्ष या अप्रत्यक्ष रूप से तात्लुक है—इन सब को आप कहीं से जाना चाहते हैं? आप मजदूरों की मांग पर टैकटाफ़ल कारपोरेशन बना सकते हैं, लेकिन आप गुजर कारपोरेशन आइ इण्डिया नहीं बना सकते।

इस लिये मैं सफ़ाई के साथ कहना चाहता हूँ—अगर गन्ना किसानों को बचाना है तो आप को आप इशारेस की व्यवस्था करनी पड़ेगी, तब आप किसानों को बचा सकेंगे। मैं समझता हूँ—गन्ना आज भी 4-5 रुपये क्विंटल में आ रहा है। मेरा दूसरा सुझाव है—आप को ऐसी व्यवस्था करनी चाहिये—आप का सिस्टम आइ रिस्लीज इस प्रकार का हो कि खाने पानी को चीनी 3 रुपये किलों के आसपास मिल सके। मेरा तीसरा सुझाव है—आप को ऐसी व्यवस्था करनी चाहिये—चाहे गुजर फ़ैक्ट्रीज की भी हासत हो, आप को सारी जगहों के लिए किसानों के गन्ने का एक दाम मुक़रिर करना चाहिये। जो दाम-नेने-बाली कमेटी है, मेहनतानी कर के उस में किसी किसान को रखिये। पंत नगर यूनिवर्सिटी न इस साल कहा है कि गन्ने की लागत 13 रुपये क्विंटल के आसपास होती है, तब फिर इस सरकार ने कौन से मुँह से गन्ने का दाम 10 रुपये तय किया है—क्या यह किसानों की सरकार है, जनता की सरकार है? आप तयाम जगहों के विश्वाविद्यालयों के नक़्को को देख लीजिए कि किसान को गन्ना पैदा करने में क्या लागत होती है, उसको कितनी मेहनत और मजबूत करनी पड़ती है, कपड़ा उसे किस दाम पर मिलता है। मैं तो यह कहूँगा कि 1970 में जो दाम थे, उसको आधार मान कर हर चीज का दाम निर्धारित कर दीजिए, तब उसे कोई ऐतराज नहीं होगा। आज किसान सगठन हो कर खेत नहीं जला सकता और आप की सरकार कुछ कर नहीं सकती। इस लिए मेहनतानी कर के किसान को मजदूर न करें कि वह गन्ना बोना बन्द कर दे और तब जैसे इण्डोनेशिया में गुजर इण्डस्ट्रीज बन्द हो गई थी, उसी तरह से आप की इण्डस्ट्रीज भी बँड जायेंगी और तब हम को दूसरों का मुँह ताकना पड़ेगा।

MR. CHAIRMAN Mr. Rajagopala Naidu—not here. Shri M. Ram Gopal Reddy.

SHRI M. RAM GOPAL REDDY (Nizamabad): Madam Chairman, this Bill serves a limited purpose of putting some pressure on the mill-owners to make prompt payment to the cane-growers. If it is politically motivated, even then it is a good Bill. After all the Minister is a politician, he is not a Sardar man and he has to look to the interests of his Party and politics also to the interest of the

country... (Interruptions) in helping himself he tries to help the cane-growers.

Sir, sugar is a commodity which is produced in six months and it is to be sold in 12—15 months. What about the 6—9 months period—I am asking? If the dues are more than 10 per cent, the government is going to take over the factories. How is it possible for the factory to pay the full money, holding stocks for 9 months. Of course in my State we pay on the 15th day of cane supply to private, government and co-operative sugar factories. But some members, without understanding the sugar industry and the problems facing the industry, are trying to attack Maharashtra sugar co-operatives. I am a neighbour to that State and I have seen Maharashtra sugar factories. In that backward regions Shri V. P. Naik, a sitting Member of this House, and a former Chief Minister of Maharashtra, has started establishing co-operative sugar factories and the area has become very prosperous. Shri Vasant Rao Patil, a former Chief Minister of Maharashtra, has established several co-operative sugar factories in the State and they are paying very high price for sugar cane. Once they even used to pay Rs. 190 per tonne when the Government price was only Rs. 100—110.

It is unfortunate that people go on abusing the co-operatives. They say sugar empire of Maharashtra. Three years ago, the entire sugar cane crop in UP failed there being no rains and also there were many pests which destroyed the crop. In that situation, it was Maharashtra sugar that saved the country. You have all forgotten that and you go on abusing that industry and its promoters. I want to know whether it is a fact after take-over of four sugar factories in Maharashtra by the government, these factories have not paid even the wages to the workers. In our State on the 30th day, if the wages are not paid, simply the head of the Manager

will be broken. I do not know why you are going to take over the factories which you cannot manage. Threatening is all right but don't put that threat into action and don't go on trying to condemn this industry which is doing yeomen service.

You have to make some provision for giving loans on the sugar stocks. Loans on the sugar stocks are mounting with high rate of interest sugar prices have gone down, the Banks are demanding the Marginal money and demanding to refund the money. Under such circumstances your insistence of taking over the factories is not proper. Most of our factories are quite prosperous and, they will pay. But most of the factories in the country are not prosperous and self-sufficient. In Andhra, Karnataka, Maharashtra and Gujarat, they are paying. You should do something to help those factories which are in distress.

If you want the sugar industry to survive, you have to take a long-term view. If you are going to carry out this threat—some responsible members of Janata are talking that all sugar factories should be nationalised, because of their 'bookish socialism' they—with this fear being there, most of these sugar factory-owners are not modernising their factories. So the position must be made clear...

SHRI KRISHNA CHANDRA HALDER: They have become sick.

SHRI M. RAM GOPAL REDDY: They have become sick on account of Government Policy. It is the government after nationalising certain factories who have not paid wages to workers for the last 4 months. This is nationalisation. The Government have also to get money from the banks. But if there is no production, how and wherefrom will the government get money? That is the trouble.

Our hon. Minister, Shri Barnala has done a good thing in removing the con-

trols on sugar but failed to regularise the releases. There is a cut-throat competition. The Maharashtra sugar factories will survive and only the others in U.P., Bihar factories will die. Whatever sugarcane is produced in U.P. in four acres that much cane is produced in Maharashtra in one acre and in 1½ acres in Andhra Pradesh. But you do not see the yeoman service that has been rendered to the sugar growers and sugar industry.

Vasant Dada Patil, in Sangli has sugarcane in his five acres of land. He has established a sugar cane factory which has produced 6,000 bags of sugar per day. There they have established a college, a hostel where the poor people are given free food.

MR. CHAIRMAN: Mr. Reddy, you are repeating yourself.

SHRI M. RAM GOPAL REDDY: What I tell the Minister is that the M.Ps. are ignorant of the fact about the sugar factories. I request them to go and see the factories in Maharashtra, Andhra Pradesh, Karnataka and Gujarat as to how the cooperative sugar factories are working there. Then they will understand as to how much of money they are contributing by way of excise duty and how much of money they are contributing by way of sales-tax and how much of money they are paying to the labourers. These things must also be taken into account. What does Shri Ugrasen know about sugar Industry? He does not know anything about the working of the sugarcane factories in the South. Without seeing them he goes on speaking. Let him go there tomorrow if he has the time. Also let Mr. Gupta go and see. Without understanding they are talking about the sugarcane factories. They talk about sugarcane at the time of taking sugar cane juice in Delhi. Why should they go on talking about the sugarcane factories? At least before talking about them they should pay a visit but they should not go on the basis of what they read in the news

papers near in Market place. Let them go to one of the sugar factories and see for themselves as to how they are working and how the people in that area are benefited. Maharashtra State has become very prosperous. That area is worthwhile. Let them see the irrigation system and boring wells. They are making use of much water by lift irrigation. Take for instance Sangli. There are 35 lift irrigation schemes over river Krishna to irrigate about 35,000 acres of land. Most of the water of Krishna which has to come in Sangli is being used in Maharashtra. By the wholesale nationalisation if the Minister does not leave any sugar factory in the country, then the sugar factories may become sick within two or three years. I would warn you, as Mr. Shinde has just said, there will be sugar famine by 1980 or 1981. The cane area in A. P. has and by the time gone down by 40 per cent. We go to next elections; the Janata Government will be out leaving sugar famine in the country.

MR. CHAIRMAN: Is there not an invitation to Andhra Pradesh also? Mr. Hukam Dev Narayan Yadav.

श्री हुकम देव नारायण यादव (मधुबनी) :  
मभापापन महोदय, मैं सरकार का ध्यान आकृष्ट करना चाहूंगा कि यह जो चीनी मिल का अधिग्रहण किया जा रहा है, हमारे यहां भी तीन चीनी मिल हैं और तीनों को सरकार अधिग्रहण कर चुकी है और उन्हें चला भी रही है। लेकिन सरकार के नियंत्रण में आने के बाद से भी उन चीनी मिलों में कोई सुधार नहीं हुआ है। महाप्राजा दरभंगा के कंट्रोल में जब ये चीनी मिले थी, जैसी उन समय वहां व्यवस्था थी, वैसी आज भी है, उस में कोई परिवर्तन नहीं हुआ है। बल्कि मैं तो यह भी देखता हू कि जब दरभंगा महाराज इन मिलों को चलाता था तो मिलों में ब्यापार के दृष्टिकोण से, व्यवस्था के दृष्टिकोण से अच्छे जानकार लोग रहते थे। लेकिन जब से ये मिलें सरकार के नियंत्रण में आयी हैं तब से ऐसे लोग मैनेजिंग डायरेक्टर और अन्य पोस्टो पर रख दिये गये हैं जिनको उस काम की जानकारी ही नहीं है। जिन को चीनी मिलों के प्रबंधकों को पार्ट्स का ज्ञान नहीं रहता है, मशीनरी का ज्ञान नहीं होता है, चीनी मिलों के बारे में कुछ जानकारी नहीं रहते हैं, उनको बिठा दिया जाना है और इसका नतीजा यह होता है कि उन को अपने कब्जे में लेने के बाद उनका प्रबन्ध ठीक नहीं चल पाता है। हमारे यहां एक कहावत प्रचलित हो गई है कि सरकार ने

[श्री हुकम देव नारायण यादव]

जिस को दुग्धा बहु मुष्ठा। सरकार के छूने से उस में वे गन्ध दुग्ध निकलने लगती है। इस चीज को प्रापको देखना चाहिये और इस को ठीक करना चाहिये। मैं अधिग्रहण का विरोधी नहीं हूँ। 1974 से हमारे यहाँ चीनी मिलों को अधिग्रहीत किया जाता रहा है। रेयास चीनी मिल पांच साल से अधिग्रहीत है। उस में भी किसानों का गन्ना का बकाया पड़ा दुग्धा है जिस का भुगतान उनको नहीं हो पाया है। बालीम लाख रुपया दो साल से जिन दो मिलों का अधिग्रहण किया गया है उन की तरफ बकाया है लेकिन उसका भुगतान नहीं किया गया है। किसान का चालीस, पैंतालीस लाख रुपया जो बकाया पड़ा दुग्धा है इसमें किसान बड़ा परेशान है। इस का नतीजा यह है कि सार्वजनिक क्षेत्र में चीनी मिलें धाँसे के बाद सरकार के प्रति या उस व्यवस्था के प्रति किसान के मन में जो एक जोश की भावना होनी चाहिये वह पैदा नहीं होती है। यह भर रहा है।

जब संसदीय सलाहकार समिति वीरे पर गई थी तब मैं भी वीरे पर गया था। महाराष्ट्र में पराभरा नगर में हम लोगों ने सहकारिता के क्षेत्र में चल रही चीनी मिलों को देखा था। वहाँ पर हमने पाया कि सहकारिता के क्षेत्र में चल रही चीनी मिलें वास्तव में भ्रष्ट सही दृष्टिकोण अपना कर चलें तो चीनी मिलों का बहुत प्रगच्छा संभालन हो सकता है और उन से बहुत फायदा हो सकता है। जिन तरह से वहाँ इनका संभालन हम क्षेत्र में ले कर किया जा रहा है उसी तरह से भ्रष्ट दूसरी जगह किया जाए तो किसान का बहुत ज्यादा लाभ मिल सकता है। इस चीज पर हम को ध्यान देना होगा।

एक बुनियादी बात को प्राप ले। चीनी मिल मालिक कहते हैं कि चीनी का उत्पादन करने में उनको नुकसान होता है। किसान का गन्ना जब तक उसके खेत में रहता है तो यह कहा जाता है कि वह कुछ क्षेत्र में है और जब खेत में से चला जाता है मिलों में तो बहा से औद्योगिक उत्पादन शुरू होता है। अब यह कहा जाता है कि हमारे यहाँ रिकवरी बहुत कम होती है, नौ प्रतिशत होती है। प्राप देखें कि भ्रष्ट साइड बारह रुपये क्विंटल नर्से का दाम दिया जाता है उस में से नौ किलो चीनी निकलती है, सो क्विंटल गन्ना दिया जाता है नौ क्विंटल चीनी पैदा होती। साइड बारह रुपये का गन्ना देने पर नौ किलो चीनी भ्रष्ट निकलती है तब भी मिल मालिक कहता है कि चीनी के उत्पादन में घाटा है। यह तो भ्रष्ट नवरी चौपट राधा बाली बात है। यह तो भ्रष्ट व्यापारी है और बहरी सरकार है या बहरा व्यापारी और मिल मालिक है और भ्रष्टी सरकार है। दोनों में मे कोई न कोई भ्रष्टा जकर है। जब नौ किलो चीनी साइड बारह रुपये क्वे में से निकलती है तो वह सवा रुपया में लैबा हो जाती है। उस में भ्रष्ट व्यवस्था खर्च जोड़ दिखा जाए और बीस, तीस, चालीस या पचास प्रतिशत भी जोड़ दिया जाए तब भी चीनी पीने दो रुपये का कर पड़ती है। चीनी बाजार में तीन साइड तीन रुपये किलो निकलती थी। तब भी क्या कास्ट है कि व्यापारी कहता है, मिल मालिक कहता है कि

हम को नुकसान होता है। इसका साफ प्राप यह निकलता है कि नौकराही, राजनेता और व्यापारी का कुछ न कुछ गठबन्धन रहा है। चीनी मिल मालिक सम्पूर्ण राजनीति का केन्द्र बिन्दु रहा है। उसके पीछे पर राजनीति चलती रही है। पैसा ले कर चीनी मिल मालिक राजनीतिज्ञों के धागे पीछे घूमते रहे हैं। अब मंत्री महीषय को बुझता से काम करना चाहिये और मजबूती से इस नीति पर कायम रहना चाहिये। इसके कुछ नतीजे भी उनको भोगने पड़ सकते हैं। बिहार में सब से पहले वहाँ के मुख्य मंत्री श्री कर्पूरी ठाकुर ने एलान किया कि चीनी मिल मालिक भ्रष्ट मिलों को नहीं चलाएंगे तो हम उनको अधिग्रहीत करेंगे। चीनी मिल मालिक कलकत्ता हाई कोर्ट में चले जाए। चीनी मिल मालिक कर्पूरी ठाकुर के खिलाफ है और बैलिया ले कर, पैसा ले कर उड़े रहते हैं। और कर्पूरी हैं कि कर्पूरी ठाकुर से इसका बदला चुकाना है। इन वास्तव प्रापको बहुत सतर्क रहना पड़ेगा। अधिग्रहण करने का जो कदम है यह बहुत प्रगच्छा है। लेकिन प्रापको व्यवस्था में भी प्रामूल परिवर्तन करना होगा। जब तक वह नहीं होता है व्यक्ति गूढ़ नहीं हो सकता है। व्यक्ति लाख बदलते चले जाए व्यवस्था यदि अपवित्र है तो व्यक्ति कभी पवित्र नहीं रह सकता। हम वास्तव व्यवस्था की भी प्राप बदलें। जो पूंजीपतियों के हाथ में व्यवस्था है उन व्यवस्था को प्राप बदलें। गूढ़ दृष्टिकोण से व्यवस्था का लागू करने के लिए किसान और मजदूर को चीनी मिलों में प्राप हिस्सा दें, उनको अधिकार दें, सब वहाँ जा कर यह परिवर्तन हो सकता है। वना कुछ फर्क नहीं रह जाएगा। मैनजर को बिटा रा, इंस्पेक्टर को सीप देंगे तो कुछ नहीं होगा। इन वास्तव व्यवस्था को प्राप बदलिये, तब कुछ भना हो सकता है, वना कुछ फल निकलने वाला नहीं है।

SHRI ANNASAHAB GOTKHINDE (Sangli): The measure that the Government has taken is simply half-hearted and it is not sufficient for the purpose which the country is required to meet. The sugar industry is facing serious crisis. The measure taken by the Government is not sufficient at all to meet the situation. This has been made amply clear by the facts which have been stated and by the figures which have been given by the Government itself. There are the mills which have been taken over by the Government but they are not able to pay the arrears of the sugarcane growers. That means that by simply issuing ordinances or by taking half-hearted measures the Government is not going to meet the situation, which has been created by their not properly thought-out policy in regard to the decontrol of sugar. The other thing that I would urge

upon the Government is this. I would tell you what happened in my constituency, in my district. There is a tehsil whose name is, Vita. It is in Sangli district of Maharashtra. Hundreds of cane-growers there have brought their cane in a procession to the tahaldar's office and dumped the whole thing near the tehsildar's office. They are not able to get enough price; they are not able to have the cane crushed. They delivered their cane there and they went away peacefully. We want to know from the Government as to what steps they are going to take to give relief to them so that they are not affected by the ill-thought out policies of the Government. It is a sort of man-made crisis.

When the hon. Deputy Prime Minister and Minister of Finance imposed some of the levies in his Budget Proposals, the country was glad to know that some of the wives of Ministers went to him and pleaded for some relief in those cases. I am glad that the Dy. Prime Minister came out with his sympathetic consideration. But, may I ask this: Is it the duty of the Ministers' wives only to protect the interest of the consumers alone? Are they not at all worried or concerned about the cane-growers in the country? Will they lead such a demonstration to the house of our present Agriculture Minister or the Deputy Minister? I don't think so. They will not go to that length. And the answer is quite simple. A point was raised by one of the Janata Members. He referred to a referendum. Will it be referendum of the consumers only? Will the Government take the referendum throughout the country of the cane-growers only? I am sure that hundred percent would be voting against the measure taken by the Government itself. I therefore urge upon the Government to retrace the step. They should not have any sort of adhocism in these matters. The loopholes pointed out by Shri Annasaheb Shinde should be plugged and they should take a long-range view of the

whole matter before it is too late.

What I submit is this. There is a crisis since decontrol of sugar was undertaken in August last year. There is one thing lacking in respect of solving this problem. There is no political will on the part of the Government to come to the help of the cane-growers in a sufficiently decisive manner. The last point which I wish to point out is this. The Government says that they are most concerned with the arrears of the cane-growers. Will they undertake a survey in the country of the indebtedness of the cane-growers, which has been the result of these half-hearted measures of the Government? It is my request to the Government that the Government should see to it that they are not indebted due to the short-sighted policies of the Government. These are my suggestions and I hope that the hon. Minister will consider them. With these words I conclude my speech. Thank you.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): Madam Chairman, I am very thankful to the hon'ble Members who have contributed to the discussion on sugar. At the outset I would like to say that this is not a Bill to solve the problems of the sugar industry. This Bill has a very limited objective. One of the clauses of the Act that we had passed left it ambiguous. It could be interpreted in two ways and that has led to certain difficulties in the implementation of the Act and, therefore, we have come again before this House to seek an amendment in the Act. The objective is very simple. We want to remove ambiguity and make our intentions very clear. Our honourable Member has proposed that this Bill should be circulated for eliciting public opinion.

MR. CHAIRMAN: He has not moved the amendment.

**SHRI BHANU PRATAP SINGH:**  
 Alright. Now, a charge has been made that we have mis-managed the sugar industry. I will take up that charge a little later because the sugar policy has been attacked from all quarters in one way or the other. I would first like to briefly state some of the achievements of the new sugar policy. First is that sugar is now available at a rate at which it was not available during the last so many years. The consumers are very happy. How in the most interior parts of this country, sugar is available in plenty and that is why its consumption has gone up. According to my assessment of the situation, the sugar industry suffers from two disadvantages. First, is of over-production and second due to out-moded plants of the factories in Uttar Pradesh and Bihar. If we can take care of these, I think, the sugar industry has a very bright future.

As far as over-production is concerned, I am very happy to inform the House that that problem is nearly solved. Since the de-control of sugar its consumption has gone up considerably. It has gone up by nearly 25 percent and it is now 5 lakh tonnes a month for the last five months. If we continue to consume sugar at this rate we would have consumed 60 lakh tonnes plus if we add to it the quantity that we have decided to export then the total will be nearly 65 or little more than 65 lakh tonnes that we will be producing this sugar year. So as far as the problem of increase in carry-overs is concerned I am hopeful that the carry-over will not increase and to that extent the problem of over-production seems to have been solved.

I would also like to state that in the dual price policy that was in operation for a long time there was lot of corruption. In large parts of the country levy sugar which was intended for rural areas never reached there. There was serious leakage and according to my estimate black-money to the tune of one hundred

crore of rupees was generated due to this dual policy alone. All that has been overcome. We certainly have new difficulties and I do not claim that the sugar industry is on a very sound basis even now. But I must state that it is on the way to recovery. The sugar industry in the past was on very artificial props. Firstly, it depended on exports and secondly on very high prices in the open market. As far as the international markets are concerned, at that time the price of sugar was £ 700 per tonne and now it is in the neighbourhood of £ 100 per tonne. That difference is there and we cannot escape such a drastic reduction in the international price. We have to be a part of the world and if something like that happens in the rest of the world, we will also have to experience the repercussions.

Now, about the charge of mis-management. In fact, we are not managing them at all. We have freed the sugar industry except to the extent that they are required to keep crushing and to keep on paying the statutory price. We are not trying to manage the sugar industry. If there is mismanagement, it is because of the cut-throat competition that the industrialists themselves entered into. And I am sorry to say that the cooperative mills in Maharashtra were the first to start selling by undercutting the rates. Who asked them to under-sell? We did not ask them to sell their sugar at Rs. 160/- or Rs 170/- per quintal.

**SHRI ANNASAHEB P. SHINDE:**  
 How to pay the cane-growers?

**SHRI BHANU PRATAP SINGH:**  
 How are you managing now? As I have said earlier, they were surviving only on artificial props. Even after decontrol the industry had been asking the Government for regulating its releases. Why should the Government regulate the releases? It is the function of the industry itself, and I understand that you are



doing something on those lines now. You could have done it earlier.

As far as the Government is concerned, after the decontrol we will watch and will intervene only when the price rises beyond a certain level. That we had made very clear. But so long as the retail price remains below that level, we are not going to intervene. And we are not intervening with a purpose. Let the industry forget those days when they were propped up by the artificial means. Let the industry return to a realistic basis. Everything would have gone on fine, but for this cut-throat competition between the industrialists, in which, unfortunately, the cooperative mills are also indulging.

Contrary to our expectations, the sugar prices fell very steeply. I concede the point that if those prices had continued, it would have been very difficult for the Mills to pay the cane dues. While, we are not intervening, the sugar industry has itself decided to sell its products according to certain discipline. We are happy that while their prices remain below the prescribed level, they will be able to raise the price of sugar and generate enough finances to pay for the cane that they are purchasing. We are trying to help them in every way, for example, a decision has been taken to create a buffer-stock. Secondly, we have also asked the banks to enhance the credit limit. We will help the industry; but we will not, and we cannot do what is expected of them. While we will try to enable them to pay the cane dues—I must say it very frankly—if they fail to pay, the Act will become operative. Whether a factory is in the private sector or cooperative sector, does not make any difference, as far as we are concerned.

This question has been raised by Mr. Shinde. He seems to think that the cooperative sugar industry cannot be touched by the Union Government.

**SHRI ANNASAHEB P. SHINDE:**  
 You are misrepresenting me. What I said was that this was a State subject. According to the Constitution, 7th Schedule it is so, and you should therefore have consulted the State Government.

**SHRI BHANU PRATAP SINGH:**  
 Sugar industry is a scheduled industry under the Industries (Development and Regulation) Act of 1951 which means that the Government of India is the authority to legislate under entry 52 of the Union List, of the 7th Schedule and Article 31(a) (1)(b) of the Constitution. In this view, there is no need to consult the State Government before undertaking legislation.

I may also point out that there was some urgency at that time. If we had not acted swiftly, the factories would not have started crushing. There was no time to consult the State Government, but I can assure him that not a single sugar factory has been taken over, without consulting the State Government. In many cases they asked us to stay our hands for a week or two. We have taken their advice. Not a single factory has been taken over, without consulting the State Governments.

Now I come to the loan that has been given to the U.P. Government. There is a misunderstanding that that money is to be utilized for subsidizing the industry. It is not so. It is a loan, not to the industry, but to the U.P. State Government. And they will utilize it only for clearing the arrears of cooperative and State-sector factories.

As far as the factories that have been taken over by the Union Government are concerned, we are also taking measures to clear the dues. In fact, against Rs. 7.5 crores of arrears, we have already paid Rs. 3.55 crores. We will certainly clear the arrears before the end of the sugar season.

I do not know according to what kind of arithmetic one hon. Member

said that we have buffer stocks worth Rs. 700 crores. That is not so. We will be having just 5 lakh tonnes. (Interruptions)

MR. CHAIRMAN: He is not here to clarify if. I am sorry.

SHRI BHANU PRATAP SINGH: Some reference has been made about the additional price that is being paid by the U.P. and Bihar Governments. At least, we have not approved of that. They are doing it out of their own resources, as far as Government of India is concerned.

SHRI ANNASAHEB P. SHINDE: With due respect, I know that you know this subject. But the point is that the budgetary resources in States where budget is badly needed for providing relief to the poor and for development are being used like this. Whether it is a desirable measure; whether it does not create distortion in the economy.

SHRI BHANU PRATAP SINGH: I accept your advice and I will pass it on to the State Governments. This advice is not for us. It is for the State Governments. I will certainly pass on your good advice to the State Governments. A question of prices has been raised by some friends.

MR. CHAIRMAN: Those who have raised questions should listen to the Minister's reply instead of talking among themselves.

SHRI BHANU PRATAP SINGH: One hon. Member has suggested a price of Rs. 15 per quintal for sugar cane. Now, under the present situation, as I have said, it is not even possible to make two ends meet by paying even the minimum statutory price. Then how do you expect that the price of cane will be raised to Rs. 15 a quintal? Secondly, I would like to make this very clear that all those who are pleading for higher price for cane, do not with the same emphasis plead for a higher price for consumer.

को उपलब्ध : समानवादी देशों में ऐसा हुआ है कन्स्यूमर्स को कम दाम पर दिया गया है और उत्पादकों को ज्यादा दाम दिये गये हैं।

SHRI BHANU PRATAP SINGH: It is not possible at the same time. There will have to be some relationship between the prices paid by consumer and the prices received by the cane-growers. If I may say so, the minimum statutory price, taking into consideration the present low price of sugar, is not unfair.

राज्यवारी शास्त्री : यहाँ तो कन्स्यूमर को ज्यादा दाम देकर सरकार चलाती है। यही तो रीति है।

MR. CHAIRMAN: Continuous running commentary will not be recorded.

SHRI BHANU PRATAP SINGH: Certain complaints have been made about the Bihar sugar factories. Now I do not know whether the hon. Member knows that we have not taken over a single sugar factory in Bihar. It is the State Government which has taken over those sugar factories; and I cannot explain or justify whatever may be happening there. One hon. Member has suggested that excise duty should be reduced. If we do that, the consequence of that would be that the khandasariwalas and gur manufacturers will just be wiped out. They are already in great distress. Fifty per cent of the khandasari are not working; and if we further reduce the excise duty, then they will have no chance to work at all. In fact, reduction in excise duty will not help us at all. I have also to state that while most of the Members are very sympathetic and I can appreciate their sympathy that the cane supplier to sugar factories should be paid promptly if possible, at a higher rate, but what is happening to those farmers who are unable to supply their cane to the factories. I perfectly agree with Shindesahib when he says, if subsidy had to be given by any State Government, that subsidy should have gone to those farmers who were making gur or khandasari out of that.

I agree with the hon. Member who said that due to no fault of theirs, the

cane growers sometimes get a lower price when the prices are linked to recovery. Recovery is dependent upon the quality of the cane as well as quality of the plant. To the extent the plant is damaged and inefficient the farmers suffer for no fault of theirs. This practice has been in vogue for a long time; it is one of the legacies. We are already studying whether it is possible or practical to fix the price of cane according to the quality. Certain studies are being made and if we can find a method of relating the price of cane to its quality and not to the recovery we will certainly implement that from the next season.

It is true that this year the arrears have mounted up. I can assure the House that we will take all possible measures to see that these arrears are reduced. Last season when the arrears had gone up beyond 84 crores, I had said that the arrears would be brought down within reasonable limits and we were successful in that. I hope that we will again bring down the arrears. It would not be proper for me or the Government to act in the middle of the season.

श्री उपसभ्य : उन्होंने मन्ने का काम देना मुझ नहीं किया है और तीजम भीतर रहा है। वह सबाल हमारे सामने हैं। हम लोगों का खर्च का मन्ना है और वेमन्ट देना मुझ नहीं किया और कर्क अभील हमारे बीच और बीच बीच से जाते हैं। यह हमारे माप ही रहा है और माप इसको जानते हैं।

(Interruptions)

MR. CHAIRMAN: Do you want to hear the Minister's reply or not. You raised a question and he is replying to the question. Do not go on asking series of questions. He is replying to your question; please listen.

श्री उपसभ्य : वह हमारा सबाल है और इस को कसे बिना हम मान नहीं सकते, यह माप जानती हैं।

SHRI BHANU PRATAP SINGH: I was saying that we are fully conscious of the need to clear the arrears and we will take effective measures. But if we intervened and took over the

factories in the middle of the season it would not be in the interest of the cane growers. Let the cane first be crushed and I can assure you that this measure and other measures that we can think of will be taken to see that the cane arrears are cleared very soon after the sugar season is over.

श्री बीलत राम सारथ (बुरु) : बकिया पर ब्याज क्यों नहीं दिलाते ?

श्री भानु प्रताप सिंह : मिलेगा, वह कानून के अन्दर है।

श्री बीलत राम सारथ : कानून के अन्दर तो वेमन्ट करना भी है, कानून की बात न कहें।

श्री भानु प्रताप सिंह : मैं सिर्फ यह कहना चाहता हूँ कि यदि कोई माननीय सदस्य समझते हैं कि अभी काम करना चाहिये तो वे बलाएँ, मैं उन को मिल लेने का इत्तजाम करा दूँगा लेकिन बाद में यह न कहें कि मन्ना नहीं देना गया। सबे की पीराई होने दीजिए, उस के बाद जितने भी संभव उपाय होंगे, उन का उपयोग करके सबे की कीमत बिलाई जाएगी।

With these words I think I have replied to most of the objections. I move that Bill be taken into consideration.

MR. CHAIRMAN: The question is:

"That the Bill to amend the Sugar Undertakings (Taking over of Management) Act, 1978, be taken into consideration."

*The motion was adopted*

MR. CHAIRMAN: We will now take up clause by clause discussion. Now I take up Clause 2.

SHRI ANNASAHAB P. SHINDE (Ahmednagar): I beg to move:

"Page 1, line 9,—

after "section (1) insert—

"in clause (a), after the words "sugar undertaking" the words "other than cooperative society which is owned by cane-growers and duly registered under respective State Cooperative Act or a cooperative society in which State Government is a share-holder" shall be inserted and". (5).

There is no need to argue, because I have already argued.

**SHRI ANNASAHEB GOTKHINGDE:**  
I beg to move:

"Page 1, line 14,—

omit "before that date". (6).

**MR. CHAIRMAN:** I shall put amendment No. 5 to Clause 2 moved by Shri Annasaheb P. Shinde to the vote of the House.

*Amendment No. 5 was put and negatived*

**MR. CHAIRMAN:** I shall now put amendment No. 6 to Clause 2 moved by Shri Annasaheb Gotkhingde to the vote of the House.

*Amendment No. 6 was put and negatived*

**SHRI ANNASAHEB GOTKHINGDE:**  
Ayes have it.

**MR. CHAIRMAN:** Do you want Division?

**SHRI ANNASAHEB GOTKHINGDE:**  
Do you not want to hear me?

**MR. CHAIRMAN:** You have already spoken.

**SHRI ANNASAHEB GOTKHINGDE:**  
Not on this point.

**MR. CHAIRMAN:** I have already put it to vote. This has been negatived.

**SHRI ANNASAHEB GOTKHINGDE:**  
Is it the way that the Chair should behave with these amendments?

**MR. CHAIRMAN:** The question is:

"That clause 2 stand part of the Bill".

*The motion was adopted.*

*Clause 2 was added to the Bill.*

**MR. CHAIRMAN:** The question is:

"That clauses 3 and 4 stand part of the Bill".

*The motion was adopted.*

*Clauses 3 and 4 were added to the Bill.*

**MR. CHAIRMAN:** The question is:

"That Clause 1, the Enacting formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

**SHRI BHANU PRATAP SINGH:** I beg to move:

"That the Bill be passed".

**MR. CHAIRMAN:** Motion moved:

"That the Bill be passed".

कुमारी मनिबेन बल्लभ भाई पटेल (महसाना) : सभापति महोदय, मेरा इतना ही कहना है कि मझे में जो परेशानी होती है तो इस को छोड़ कर कोई दूसरी चीज पैदा करो। गन्ना महाराष्ट्र में होता है, हमारे मुजरात में होता है। वहाँ गुजर कण्टेन्ट मझे में ज्यादा होता है। वहाँ मिलो को फायदा पहुंचता है। इसलिए मेरा सरकार से मुझाव है कि इस को छोड़ कर कोई दूसरी चीज की खेती करो, क्योंकि मिल मालिकों के बरबाजे पर बड़े होते हो ?

श्री भानु प्रताप सिंह : सभापति महोदय, मैं केवल इतना ही कहना चाहता हूँ कि जहाँने बहुत मुझाव रखा है, हम उसको ध्यान में रखेंगे। लेकिन गन्ना उद्योग की सुरक्षात उत्तर प्रदेश और बिहार में ही पहले-पहल हुई थी। बाकी देश के लोगों में तो इसको बाद में सीखा।

**MR. CHAIRMAN:** The question is:

"That the Bill be passed".

*The motion was adopted.*  
18.00 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 21, 1979/Phalguna 30, 1900 (Saka).*